



GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT; HOME DEPARTMENT

SRINAGAR/JAMMU

NOTIFICATION

Jammu, the 15th April, 2019

SRO: 287 Whereas, Police Station Kulgam on 11.07.2018 reliably came to know that some persons namely Masood Ahmad Bhat S/o Abdul Rehman Bhat R/o Chadder, Shabir Ahmad Bhat S/o Gh Mohammad Bhat R/o Bhan, Shabir Ahmad Dar S/o Ab. Ahad Dar R/o Chadder were working as OGW's for banned outfit LeT and were giving every kind of help to the militants i.e transport, shelter, food etc. The said accused persons were facilitating, aiding active terrorists of the area in committing subversive activities, which is threat to the security forces as well as integrity & Sovereignty of India.

2. Whereas, a case FIR No.116/2018 U/S 13(2),18,19,38,39 ULA(P) Act of Police Station Kulgam was registered and investigation taken up;and

3. Whereas, during the course of investigation statements of witnesses were recorded under section 161,164-A Cr.PC . Investigation conducted has revealed that accused 1. Masood Ahmad Bhat S/o Abdul Rehman Bhat R/o Chadder 2. Shabir Ahmad Bhat S/o Gh. Mohammad Bhat R/o Bhan, 3. Shabir Ahmad Dar S/o Ab. Ahad Dar R/o Chadder were the OGW of the banned outfit LeT and were providing all kind of support to the militants for subversive activities, even carrying of arms and ammunition from one place to another. The evidence brought on record during the course of investigation prima facie establishes commission of offences u/s 13(2),18,19,38,39 ULA(P) Act.; and

4. Whereas, accordingly the investigation of the case has been closed as proved against accused persons namely 1. Masood Ahmad Bhat S/o Abdul Rehman Bhat R/o Chadder 2. Shabir Ahmad Bhat S/o Gh. Mohammad Bhat R/o Bhan, 3. Shabir Ahmad Dar S/o Ab. Ahad Dar R/o Chadder 4. Saleel Ahmad Ganie @ Shakoor Ganie S/o Gh. Qadir Ganie R/o Chidder 5. Shakoor Ahmad Dar @ Abu Baker S/o Mohd Munawar Dar R/o Sopat (killed). This may be mentioned here that accused No.04 was arrested during an encounter in which accused No.05 was killed on 24.06.2018 at Chidder Kulgam and for which FIR No,107/2018 was registered in Police Station Kulgam;and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons for commission of offences punishable under Section 13(2),18,19,38,39 of the Unlawful Activities (Prevention) Act, 1967; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

7. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Masood Ahmad Bhat S/o Abdul Rehman Bhat R/o Chidder 2. Shabir Ahmad Bhat S/o Gh. Mohammad Bhat R/o Bhan, 3. Shabir Ahmad Dar S/o Ab. Ahad Dar R/o Chidder 4. Saleel Ahmad Ganie @ Shakoor Ganie S/o Gh. Qadir Ganie R/o Chidder for the commission of offences punishable u/s 13(2)18,19,38,39 ULAP Act, arising out of FIR No.116/2018 of Police Station Kulgam.

By Order of the Government of Jammu and Kashmir.

Sd/-

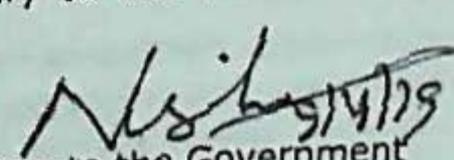
Principal Secretary to the Government
Home Department

Dated 15.04.2019

No. Home/Pros/69/2018

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter(s) No.Legal/San-116/S/2018-69453-55 dated 17/10/2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department